

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 50594 OF 2019

[Arising out of the Order-in-Appeal No. 233-236 (SM)/CE/JPR/2018 dated 11/05/2018 passed by The Commissioner (Appeals), Central Excise & CGST, Jaipur.]

**Shri Ashok Dharida of
M/s Shree Siddhi Vinayak Induction Pvt. Ltd.**
C 183-184, RIICO Industrial Area, Bagru,
Jaipur (Rajasthan).

Appellant

VERSUS

Commissioner of Central Excise,
Central Excise Commissionerate,
Jaipur.

Respondent

APPEARANCE

Shri Jatin Mahajan, Advocate for the appellant.

Shri O.P. Bisht, Authorized Representative (DR) – for the Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50220/2022

DATE OF HEARING : 04.03.2022

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued regarding full and final settlement of the tax dues.

2. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**